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\* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 11368/2025 & CM APPL. 46638/2025

**TUSHAR GHOSH** 

.....Petitioner

Through: Ms. Saahila Lamba, Adv.

versus

UNION OF INDIA AND ORS

....Respondents

Through: Mr. Vivekanand Mishra, SPC, Mr. Ripudaman Bharadwaj, CGSC, Ms. Laavanya Kaushik and Ms. Laavanya Kaushik, Advs, Mr. Paramveer Singh, Law Officer

## **CORAM:**

HON'BLE MR. JUSTICE C. HARI SHANKAR HON'BLE MR. JUSTICE OM PRAKASH SHUKLA ORDER (ORAL)

% 01.08.2025

## C. HARI SHANKAR, J.

1. After some hearing, Ms. Lamba, learned Counsel for the petitioner seeks leave to withdraw the present petition with permission to urge the issues in this writ petition as well as all other defences available to her client before GSFC.

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2. Needless to say, in case the petitioner is aggrieved by the decision of the GSFC, the remedies available in law shall remain reserve.

C. HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

**AUGUST 1, 2025/***AT* 

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